

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.535/MP/2020**

Subject : Petition for providing protection systems having reliability, selectivity, speed and sensitivity and keeping them functional in terms of Regulation 5.2(l) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 read along with Regulation 3(e) of the Central Electricity Authority (Grid Standards) Regulations, 2010, providing adequate load shedding through automatic under frequency relays (UFRs) in Tripura Power System, keeping them functional in terms of Regulation 5.2(n) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 read along with Regulation 9 of the Central Electricity Authority (Grid Standards) Regulations, 2010 and ensuring proper inspection & patrolling and maintenance of substation and lines in terms of Regulation 5 read along with Regulations 23 and 24 of Central Electricity Authority (Grid Standards) Regulations, 2010 for ensuring security of North Eastern Grid as well as the interconnected Indian Grid.

Petitioner : North Eastern Regional Load Despatch Centre (NERLDC)

Respondents : CMD, Tripura State Electricity Corporation Ltd. and Anr.

**Petition No.540/MP/2020**

Subject : Providing protection systems having reliability, selectivity, speed and sensitivity and keeping them functional in terms of Regulation 5.2 (l) of the CERC (Indian Electricity Grid Code) Regulations 2010 read along with Regulation 3 (e) of the Central Electricity Authority (Grid Standards) Regulations, 2010, and ensuring proper inspection & patrolling and maintenance of substation and lines in terms of Regulation 5 read along with Regulation 23 & Regulation 24 of the Central Electricity Authority (Grid Standards) Regulations, 2010 for ensuring security of the North Eastern Grid as well as the interconnected Indian Grid.

Petitioner : North Eastern Regional Load Despatch Centre (NERLDC)

Respondents : Senior Executive Engineer, SLDC, Mizoram and 3 Ors.

Date of Hearing : 20.6.2023

Coram : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Parties Present : Shri Samar Chandra De, NERLDC  
Ms. Himani Dutta, NERLDC



Shri Alok Mishra, NERLDC  
Shri Ranjan Debbarman, TSECL  
Shri Lalhmingliani, P & E Deptt. Mizoram  
Shri Benjamin L, P & E Deptt. Mizoram  
Shri Lalrinmawia, P & E Deptt. Mizoram

### **Record of Proceedings**

The representative of the Petitioner submitted that pursuant to the direction of the Commission vide Record of Proceedings for the hearing dated 27.3.2023, the Petitioner has identified the important sub-stations in Tripura (9 Nos.) and Mizoram (8 Nos.) which are connected to ISTS network or impact the ISTS network.

2. The representative of the Respondent No.1, TSECL in Petition No. 535/MP/2020 submitted that many of the issues at the flagged sub-stations have already been addressed. Out of the balance issues at these sub-stations, while the line differential protection at Rokhia sub-station will be implemented by December, 2023 itself, the other cost intensive measures such bus-bar protection at Surajmani Nagar, etc., will be considered under Phase II - R & U scheme upon receipt of the funds/support from the PSDF. The representative of TSECL highlighted the severe financial constraints being faced by the Respondent and submitted that the Respondent will also explore the necessary funding from the other avenues. He added that the Respondent is taking various measures for regular maintenance of its sub-stations.

3. The representative of the Respondent, Power & Elect. Deptt. Govt. of Mizoram, in Petition No. 540/MP/2020, at the outset, submitted that all sub-stations owned by the Respondent are equipped with protection system. He further pointed out that some of the tripping, as highlighted by the Petitioner, are also attributable to PGCIL. The representative also submitted that the issues pertaining to the relay coordination will be taken up by the Respondent. The representative also sought liberty to file reply to the Petition.

4. None was present on behalf of the NERPC despite notice. The Commission expressed its displeasure on the casual approach of the NERPC who was not present during the course of hearing.

5. After hearing the representative of the parties, the Commission ordered as under:

(a) The Petitioner and the Respondents to conduct a joint meeting within a month to formulate an implementation plan alongwith mutually agreed time line (in priority-wise) for implementation of protection system at the sub-stations identified by the Petitioner in compliance with the CEA Grid Standards and relevant provisions of the Grid Cod and submit the same on record within fifteen days thereafter.

(b) The Respondent, Power & Electricity Department, Government of Mizoram to file its reply, if any, within two weeks with an advance copy to the Petitioner who may file its rejoinder within a week thereafter.

6. Subject to the above, the Commission reserved the order in the matter.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**